

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“C” BENCH : BANGALORE**

**BEFORE SHRI N. V. VASUDEVAN, VICE PRESIDENT AND  
SHRI B. R. BASKARAN, ACCOUNTANT MEMBER**

<b>ITA No.264/Bang/2019</b>
<b>Assessment Year : 2014-15</b>

M/s. Mini Life Sciences Pvt. Ltd., No.24 and 25, Mahaveer Oaks Layout, Jigani, Bangalore – 562 106. <b>PAN : AAGCM 8715 K</b>	Vs.	Income Tax Officer, Ward – 4(1)(3), Bangalore.
APPELLANT		RESPONDENT
Assessee by	:	None
Revenue by	:	Smt. R. Premi, JCIT (DR)(ITAT), Bengaluru
Date of hearing	:	7.1.2021
Date of Pronouncement	:	7.1.2021

**ORDER**

*Per N. V. Vasudevan, Vice President*

This is an appeal by the assessee against the order dated 22.1.2019 of CIT(A)-9, Bangalore, relating to Assessment Year 2014-15.

2. The assessee has moved an application on 5.1.2021 in which it is stated that the assessee has filed Form Nos.1 and 2 under direct tax Vivad Se Vishwas Scheme, 2020 in respect of the present appeal. The assessee has also obtained Form 3 certificate containing particulars of tax arrears and the amount payable in Form 3 from the Income Tax Department. In the circumstances, the assessee has prayed for withdrawing the appeal.

3. The appeal is accordingly dismissed as withdrawn.

4. In the result, assessee's appeal is dismissed.

*Pronounced in the open court on the date mentioned on the caption page.*

Sd/-

**( B. R. BASKARAN )**  
**Accountant Member**

Sd/-

**( N. V. VASUDEVAN )**  
**Vice President**

Bangalore,

Dated: 7.1.2021.

/NS/\*

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|---------------|-------------------------|---------------|
| 1. Appellants | 2. Respondent           | 3. CIT        |
| 4. CIT(A)     | 5. DR, ITAT, Bangalore. | 6. Guard file |

By order

Assistant Registrar,  
ITAT, Bangalore.